

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21801/2024

[Arising out of impugned final judgment and order dated 05-02-2024 in WB No. 305/2020 passed by the High Court of Judicature at Allahabad]

STATE OF U. P. & ORS.

Petitioner(s)

VERSUS

RAMVEER (DEAD) THR. LRS & ORS.

Respondent(s)

IA No. 256729/2024 - EXEMPTION FROM FILING O.T.

IA No. 188610/2024 - EXEMPTION FROM FILING O.T.

WITH

SLP(C) No. 21802/2024 (XI)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203556/2024

FOR EXEMPTION FROM FILING O.T. ON IA 203557/2024

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 208430/2024

FOR EXEMPTION FROM FILING O.T. ON IA 256625/2024

FOR EXEMPTION FROM FILING O.T. ON IA 1326/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 49748/2025

FOR EXEMPTION FROM FILING O.T. ON IA 49749/2025

IA No. 203556/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 1326/2025 - EXEMPTION FROM FILING O.T.

IA No. 256625/2024 - EXEMPTION FROM FILING O.T.

IA No. 203557/2024 - EXEMPTION FROM FILING O.T.

IA No. 49749/2025 - EXEMPTION FROM FILING O.T.

IA No. 208430/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 49748/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

CONMT.PET.(C) No. 857/2025 in SLP(C) No. 21802/2024 (XI)

FOR EXEMPTION FROM FILING O.T. ON IA 299305/2025

IA No. 299305/2025 - EXEMPTION FROM FILING O.T.

Date : 03-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Sanjay Parikh, Sr. Adv.
Mr. Devvrat, AOR
Ms. Tamanna Khan, Adv.
Ms. Mridu J. Mukherjee, Adv.
Ms. Irul Srivastava, Adv.
Mr. Shivam Singh, Adv.
Mr. Vinod Kumar Jaiswal, Adv.
Mr. Nitin Jain, Adv.
Ms. Harshita Sharma, Adv.
Mr. Devesh Agnihotri, Adv.

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Mr. Anand Kumar Rai, Adv.
Mr. Radeesh Kumar Mt, Adv.
Ms. Yashica Rawal, Adv.
Mr. Amulya Dev Mishra, Adv.

Mr. S R Singh, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

For Respondent(s) :Ms. Charu Sangwan, AOR
Mr. Manish Tiwari , AOR
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Mr. Sanjay Parikh, Sr. Adv.
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Ms. Mridu J. Mukherjee, Adv.
Ms. Irul Srivastava, Adv.
Ms. Harshita Sharma, Adv.
Ms. Tamanna Khan, Adv.
Mr. Nitin Jain, Adv.
Mr. Devesh Agnihotri, Adv.
Mr. Vinod Kumar Jaiswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order to continue till disposal of the appeals.
3. It is made clear that none of the parties shall put up any construction over the properties in dispute including Plot No.215 and the jurisdictional District Magistrate, with the assistance of local police if necessary, shall ensure this Order is implemented in its letter and spirit.
4. It is also made clear that Respondent No.1 shall also not obstruct the usage of road/passage which was the subject matter of cancellation by the District Magistrate vide Order dated 26.05.1988 (Annexure P7) till disposal of this appeal.

(RASHI GUPTA)
COURT MASTER (SH)

(KOMAL)
BRANCH OFFICER